

THE MADHABDEV UNIVERSITY (AMENDMENT) BILL, 2023.

A

BILL

further to amend the Madhabdev University Act 2017.

Preamble

Whereas it is expedient to amend the Madhabdev University Act 2017, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam Act
No XXXV
of
2017

It is hereby enacted in the Seventy-fourth Year of the Republic of India as follows:—

Short title,
extent and
commencement

1. (1) This Act may be called the Madhabdev University (Amendment) 2023.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

Amendment of
section 6

2. In the principal Act, in section 6, in clause(viii), in the first and second line, for the words “colleges and halls”, the words colleges, halls and hostels shall be substituted.

Amendment of
section 20

3. In the principal Act, in section 20, in sub-section (6), for the words “Examiner, Local Accounts”, the words “Comptroller and Auditor-General of India” shall be substituted

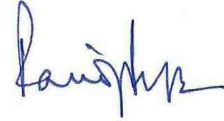
Amendment of
section 45

4. In the principal Act, in section 45, in sub-section(1), in the fourth line, for the words “a firm of Chartered Accountants subject to overall Audit Scrutiny by the Accountant General, Assam”, the words “Comptroller and Auditor-General of India.” shall be substituted..

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LETTER BY THE
LEGISLATIVE DEPARTMENT
ON 9.9.2023

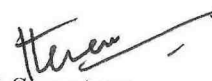
STATEMENT OF OBJECT AND REASONS

The objective to introduce the “The Madhabdev University (Amendment) Bill, 2023 ” to enquire financial irregularities, it has become important that account of the university to be checked thoroughly and professionally. This amendment will empower the Comptroller and Auditor General of India for checking and audit the accounts of the University.



(Dr. Ranoj Pegu)

Minister, Education



Principal Secretary

Assam Legislative Assembly

FINANCIAL MEMORANDUM

There is no financial involvement in the proposed 'Amendment of Madhabdev University Act, 2017, which necessitates expenditures from the consolidated fund of the State of Assam.

MEMORANDUM OF DELEGATED LEGISLATION

There is no provision of delegated Legislation in the proposed 'Amendment of Madhabdev University Act, 2017'



(Dr. Ranoj Pegu)

Minister, Education